

**Bill No. 48 of 2024**

THE MAHATMA GANDHI NATIONAL RURAL EMPLOYMENT  
GUARANTEE (AMENDMENT) BILL, 2024

By

SHRI C.N. ANNADURAI, M.P.

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BILL

*further to amend the Mahatma Gandhi National Rural Employment Guarantee Act, 2005.*

BE it enacted by Parliament in the Seventy-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Mahatma Gandhi National Rural Employment Guarantee (Amendment) Act, 2024.

Short title and commencement.

5 (2) It shall come into force on such date as the Central Government may, by notification in the official Gazette, appoint.

Amendment of  
section 3.

2. In Section 3 of Mahatma Gandhi National Rural Employment Guarantee Act, 2005, – 42 of 2005.

**“(a) in sub-section (1), for the words “one hundred days”, the words “two hundred and fifty days” shall be substituted ; and**

**(b) for sub-section (2), the following sub-section shall be substituted, namely:–**

**(2) Every person who has done the work given to him shall be entitled to receive wages at the rate of rupees seven hundred for each day of work or at such wage rate for each day of work as may be determined, whichever is higher.”.**

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## STATEMENT OF OBJECTS AND REASONS

The Mahatma Gandhi National Rural Employment Guarantee Act, 2005 is a social security legislation that provides employment for rural population and ensuring minimum number of employment days.

We all are aware that India is a Welfare State and Indian Constitution itself stipulates desirable implementation of the provision of Directive Principle of State Policy as enshrined in Part-IV of the Constitution. Even in Fundamental Rights as enshrined Part-III provides the right to a decent living, which is not possible without adequate means of living with gainful employment.

The number of working days and wages being given under the Mahatma Gandhi National Rural Employment Guarantee Act is at present very less. Keeping in view, the current rate of inflation, the wages needs to be enhanced to an amount of rupees seven hundred per day and also there is need to enhance the number of days of employment under the Act to two hundred and fifty days.

Hence this Bill.

NEW DELHI;  
*July 3, 2024*

C. N. ANNADURAI

## FINANCIAL MEMORANDUM

Clause 2 of the Bill provides for increasing the number of days of employment of the registered persons from one hundred days to two hundred and fifty days under the Act. It also provides for ensuring minimum wage of registered persons to rupees seven hundred for each day of work. The Bill, therefore, if enacted would involve expenditure from the Consolidated Fund of India. It is estimated that a recurring expenditure of about rupees ten lakh crore per annum is likely to be involved from the Consolidated Fund of India.

No non-recurring expenditure is likely to be involved.

ANNEXURE

[EXTRACT FROM THE MAHATMA GANDHI NATIONAL RURAL  
EMPLOYMENT GUARANTEE ACT, 2005.]

(42 OF 2005)

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3. (1) Save as otherwise provided, the State Government shall, in such rural area in the State as may be notified by the Central Government, provide to every household whose adult members volunteer to do unskilled manual work not less than one hundred days of such work in a financial year in accordance with the Scheme made under this Act.

Guarantee  
of rural  
employment to  
households.

(2) Every person who has done the work given to him under the Scheme shall be entitled to receive wages at the wage rate for each day of work.

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Guarantee Act, 2005.

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*(Shri C.N. Annadurai, M.P.)*